

# TRIPURA GAZETTE



Published by Authority  
**EXTRAORDINARY ISSUE**

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**Agartala, Saturday, April 19, 2025 A. D. Chaitra 29, 1946 S. E.**

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PART-- I--Orders and Notifications by the Government of Tripura,  
The High Court, Government Treasury etc.

**GOVERNMENT OF TRIPURA  
HOME DEPARTMENT**

No.F.55(8)-PD/2024/1179

Dated, Agartala, the 10th April, 2025.

## NOTIFICATION

**Whereas, the Bharatiya Nyaya Sanhita, 2023 (Act No.45 of 2023), The Bharatiya Nagarik Suraksha Sanhita, 2023 (Act No.46 of 2023) & the Bharatiya sakshya Adhiniyam, 2023 (Act No.47 of 2023) has come into force w.e.f. 01/07/2024;**

**And whereas, u/s 4(f) of Bharatiya Nyaya Sanhita, 2023 "Community service" has been introduced as a new form of punishment;**

**And whereas, under "explanation" to the section 23 of The Bharatiya Nagarik Suraksha Sanhita, 2023 "Community service" shall mean the work which the Court may order a convict to perform as a form of punishment that benefits the community, for which he shall not be entitled to any remuneration;**

**And whereas, sub-section (4) & (5) of section 8 of the Bharatiya Nyaya Sanhita, 2023 dealt with the matter as to how the imposition and payment of fine in default of Community service shall be regulated;**

**And whereas, the Bharatiya Nyaya Sanhita, 2023 has no clear indication for monitoring the execution of community service leading to uncertainty about the ensuring of compliance with the Courts' order;**

**Now therefore, these guidelines for defining the scope and nature of the execution and monitoring of community service is being formulated, to guide the stakeholders in implementation of the Community service that may be awarded/passed against any convict.**

## **GUIDELINES**

- (i) These Guidelines shall be known as "Tripura Community Service Guidelines, 2025".

(ii) These Guidelines shall come into force from the date of their publication in the State Gazette.
- Nature of Community service may be such as – Cleaning of Hospital, School, Old Age Homes, Mental Health Institutes or any other public office premises as to be specified by the Courts while awarding sentence; assisting Police/other officials maintaining traffic/crowd management; arrangement and listing of books in public/community library; removal of weeds from roadsides /parks, school etc.; gardening; planting of trees on public lands including public office premises like school, parks, roadside etc.; watering trees for the time being; assisting in repairing and maintenance of public /village roads; assisting disaster management officials on call at the time of natural calamity or other emergency; serving in the community health centre and dispensaries under the strict guidance and supervision of concerned authority in terms of Courts direction; distribution of leaflets about Government development schemes/ legal awareness etc.

The above list is only indicative but not exhaustive as to what may mean and include in the community service. The court shall always be within their jurisdiction to direct the performance of any other community service which is executable by nature apart from the one as mentioned in these guidelines.

3. Court shall while passing the award specify the duration as well as the particular time/day for which the convict shall have to do the community service specified in that order.
4. While awarding sentence as community service the Court may specify as to who shall be the Authorising Officer to monitor the execution of award of sentence and report about the compliance thereof.
5. While passing order/award Court may direct Medical Superintendent / Chief Medical Officer/ Sub-Divisional Medical Officer/ In-Charge of Primary Health Centre/ Executive Officer of Corporation/ Municipality / Nagar Panchayat; CDPO/ ICDS Supervisor; Principal/ Vice-Principal/Headmaster/ Headmistress/ Teacher-In-Charge of Educational Institutions; Head of Office; other Public Officials as the case may be to monitor the execution of award in terms of the order of the Court and submit compliance report to the Probation Officer of concerned District/ Sub-Division or any other designated Officer as the case may be. The Table herein below depicts some examples:

SL No	Community Services	Place/Office of Service	Monitoring Authority	Reporting Authority	Duration of Community Service
1)	Cleaning/ maintenance of wards and peripherals	Government Hospital / Govt. Primary Health Centre/ Government School/ any other public office premises etc.	In-Charge of Institutions such as MS/CMO/SDMO/R MO/HM/Principal/ Teacher-In-Charge etc.	Probation Officer or any other designated officer by the State Government for the purpose	Duration of community service may be specified by mentioning day(s) or hour(s) as the case may be for which convict shall have to perform his work.
2)	Casualty / OP	Government Hospital/ Govt. Primary Health Centre	In-Charge of Institutions such as MS/CMO/SDMO/R MO etc.	-do-	-do

3)	Trolley / Movement assistance	-do-	-do-	-do-	-do-
4)	Any other duties identified by MS/CMO/SDMO/RMO which requires more special /medical knowledge		-do-	-do-	-do-
5)	Cleaning/ maintenance of study area, stock area, and peripherals	District / Taluka Office / Legal Aid Clinics Any Govt Library	Secretary DLSA/Member Secretary, SDLSC/ Librarian /In charge Officer	-do-	-do-
6)	Arranging of Books / Listing of Books or any clerical assistance in managing library.	DLSA Office District / Taluka Office / Any Govt Library	-do-	-do-	-do-
7)	Cleaning of classrooms, library, labs, grounds and peripherals.	Govt Educational Institutions	HM/ Principal Of Educational Institutions/ Designated Officer	-do-	-do-
8)	Cleaning/ maintenance of any area within the Corporation/ Municipality /Nagar Panchayat/ Village Panchayat/ Village Council etc. for any special purpose	Corporation / Municipality / Nagar Panchayat/ Village Panchayat/ Village Council etc.	Respective Commissioner/ Chairperson/ Secretary or Designated officer	-do-	-do-
9)	Removal of weeds from roadsides	-do-	-do-	-do-	-do-
10)	Cleaning or maintenance of public buildings.	Public Offices	Concerned Officers-In-Charge of that Office/ Designated Officer	-do-	-do-
11)	Traffic control, crowd control	City /Town area as to be specified in the order	OC/SHO/ Designated Officer	-do-	-do-
12)	Cleaning / Maintenance of public parks etc.	Public Parks within the Corporation/ Municipality / Panchayat areas.	Respective Commissioner/ Chairperson/ Secretary or Designated officer	-do-	-do-
13)	Cleaning / Maintenance	Old Age	Warden/In-charge officer or	-do-	-do-

		Homes Mental Health Institutes etc.	Designated Officer		
14)	Tree Planting, watering, weed removal and maintenance work	Parks/ Public place	Local Forest Officer /in-charge Officer of Forest /Designated Officer	-do-	-do-
15)	Cleaning / Maintenance or providing clerical assistance	Zoo / Museums	Curator / In- charge officer / Designated Officer	-do-	-do-
16)	Any other duty as part of community service which the court deems fit in the given case	As to be specified by the Courts order.	Concerned Officer/In- Charge/Designated Officer	-do-	-do-

6. The Concerned Probation Officer/ any other officer as may be designated by the Court shall file a compliance report after the execution of “community service” before the Court.
7. The court shall communicate a copy of the order to the concerned Probation Officer as well as Monitoring Authority/ Officer for facilitating proper implementation/ execution of the award/order.
8. If any occasion arises for interpretation of these Guidelines, the same shall be referred to the State Govt. in the Home Department.

By order of the Governor,  
**Signed by Samarendra  
 Debbarma**  
**Date: 10-04-2025 16:52:22**  
 Under Secretary to the  
 Government of Tripura